

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 02nd September, 2008

ORIGINATION APPLICATION NO. 412/2005

WITH

MISC. APPLICATION NOS. 363/2005 & 374/2005 and MA NO 2488/08

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Bhanwar Lal Meena son of Shri Ram Ratan Meena, aged about 46 years, at present working on the post of Chief Law Assistant (Scale Rs.7450-11500), Office of Chief Administrative Officer (Construction), Headquarters Office, North Western Railway, Jaipur, resident of C/o Shri L.M. Meena, Hasanpura-A, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.V. Calla)

VERSUS

1. Union of India through its Chairman Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, Western Railway, Churchgate, Mumbai.
3. The General Manager, North Western Railway, Headquarters Office, Opposite Railway Hospital, Jaipur.
4. The Chief Administrative Officer (Construction), North Western Railway, Headquarter Office, Opposite Railway Hospital, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The grievance of the applicant in this case is regarding non maintaining his lien in Headquarter office North Western Railway. Based on this fact, the applicant has not been called for selection for Group 'B' post of APO in North Western Railway.

2. While issuing the notices on 09.09.2008, this Tribunal directed the respondents to keep one post of APO vacant till the next date. The stay granted by this Tribunal is continuing till date.

3. The respondents have filed reply thereby opposing the claim of the applicant. During the course of arguments, learned counsel for the respondents has filed MA No. 288/2008. Along with the said MA, the respondents have also annexed order dated 28.12.2007 (Annexure R/2). Perusal of this documents reveals that lien of the applicant has now been transferred from Head office Western Railway to North Western Railway.

4. In view of this subsequent development, the present OA has become infructuous. The interim stay granted on 09.09.2005 is vacated. It will be permissible for the respondents to conduct selection for one post of APO, which was kept vacant pursuant to the order passed by this Tribunal.

5. With these observations, the OA is disposed of with no order as to costs.

6. In view of the order passed in the OA, no order is required to be passed in MAs nos. 363/2005, ^{and MA No 288/2008} and 374/2005, which shall also stand disposed of accordingly.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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